

## NOTES OF THE REGISTRY

Dt. 23.10.2000

The learned Sr.S.C  
for respondents files an  
application and prays for  
time to file counter.  
Prayer allowed. Time granted  
till 20.11.2000 for counter.

REGISTRAR

Counter of 20.10.2000

P.R. orders  
for counter

N.G.W.

M  
12/11

20-11-2000

Learn Sr.S.C files  
Counter without  
service on the applicant  
Let counter by served  
on the applicant by  
A-12-2000

20/11/2000

REGISTRAR

Counter not  
served.Date  
11/12/2000 Request

## ORDERS OF THE TRIBUNAL

Order dated 8/7/2000

Heard Shri A.K.Mohanty-A, learned  
counsel for the petitioner and Shri A.K.Bose,  
learned Sr.St.Counsel for the respondents.  
Petitioner has prayed for cash equivalent of his leave salary on his  
retirement from service on invalidation, along  
with 12% interest. Respondents have filed  
their counter indicating therein that cash  
equivalent of the leave salary has already  
been paid to the applicant. In view of this  
learned counsel for the petitioner does not  
want to press this O.A. The O.A. is, therefore,  
disposed of for not being pressed. No costs.



VICE-CHAIRMAN

S. J. Das

MEMBER (JUDICIAL)